## GOVERNMENT OF INDIA MINISTRY OF POWER

# LOK SABHA UNSTARRED QUESTION NO.701 TO BE ANSWERED ON 17.09.2020

#### **REVISION OF ELECTRICITY SUBSIDIES TO FARMERS**

### †701. SHRI HIBI EDEN:

Will the Minister of POWER be pleased to state:

- (a) whether measures have been taken to revise the electricity subsidies to farmers to control the over-exploitation of resources;
- (b) if so, the details thereof;
- (c) whether measures have been taken to improve resource management of the farmers through pro-rat electricity tariff; and
- (d) if so, the details thereof?

#### ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) to (d): As per provisions of Section 65 of the Electricity Act 2003, the State Government can give subsidy in the tariff determined by the State Commission to any class of consumers, including farmers, to the extent they consider it appropriate. Many State Governments provide subsidy to the needy consumers, including farmers.

Recognising that economic pricing of electricity can be one of the major tools for sustainable use of ground water resources, the Tariff Policy 2016 emphasises the imperatives of using ground water resources in a sustainable manner while fixing agricultural tariff so as to prevent excessive depletion of ground water.

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